

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

minal) No(s). Petition(s) for Special Leave to Appeal (Criminal)
4483/2014

(Arising out of impugned final judgment and order dated 17/02/2014 in CRLM. 34576/2013 passed by the HIGH COURT OF PATNA)

itioner(s) KUMAR VICKY @ VIKU Petitioner

VERSUS

pondents(s) STATE OF BIHAR Respondent

(with appln(s) for permission to place additional documents on record and prayer for interim relief)

Date : 03/06/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C NAGAPPAN
[VACATION BENCH]

For Petitioner(s) Ms. Kamlesh Jain, Adv.
For Mr. Subhro Sanyal, AOR (Not present)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

oner. We have heard learned counsel for the petitioner.

ercise No ground for interference is made out in exercise

of our jurisdiction under Article 136 of the Constitution of

India.

Signature Not Verified Signature Not Verified

Digitally signed by Digitally signed by

Parveen Kumar Chawla Parveen Kumar Chawla

Date: 2014.06.03 Date: 2014.06.03

17:17:01 IST 17:17:08 IST

Reason: Reason:

The special leave petition is dismissed.

(PRAVEEN KUMAR CHAWLA) (PHOOLAN
WATI ARORA) COURT MASTER ASSISTANT
T REGISTRAR